

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-110/2011/7165/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.
To Shri D. Bhattacharjee,
District and Sessions Judge,
Hailakandi .

Dated Guwahati the November, 2019.

Sub: **Vehicle permission.**

Ref:- Your letter NoJHD.I/2019/27/4411 date 27.11.2019

Sir,

With reference to the above, I am directed to inform you that, the prayer of Shri A. Bhuyan, Civil Judge & Asstt. Sessions Judge, Hailakandi, to take his officially allotted vehicle to Karimganj on 02.12.2019, at his own cost, has been granted, subject to his station leave permission on 02.12.2019 is granted by the District and Sessions Judge, Hailakandi.


Yours faithfully,

sd/-

Memo NO.HC.VII-110/2011/7167-A, dated 2nd 12th 19 **JT. REGISTRAR (VIGILANCE)**

Copy to:

1. Shri A. Bhuyan, Civil Judge & Asstt. Sessions Judge, Hailakandi.
2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
Rolan